

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 281/MP/2021**

- Subject : Petition under Sections 61 read with 79 of the Electricity Act 2003 and Regulation 6.3.B of Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 and this Commission's Order No. L-1/219/2017-CERC dated 05.05.2017 seeking directions to Uttar Pradesh Power Corporation Limited for making payment for Technical Minimum Compensation on account of Part Load Operation of MB Power's 1200 MW (2x600 MW) Anuppur Thermal Power Project.
- Date of Hearing : **19.1.2023**
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)
- Respondents : PTC India Limited and 5 Ors.
- Parties Present : Shri Amit Kapur, Advocate, MBPMPL  
Shri Akshat Jain, Advocate, MBPMPL  
Shri Avdesh Mandloi, Advocate, MBPMPL  
Shri Ravi Kishore, Advocate, PTC  
Shri Keshav Singh, Advocate, PTC  
Shri Sitesh Mukherjee, Advocate, UPPCL  
Shri Abhishek Kumar, Advocate, UPPCL  
Shri Karan Arora, Advocate, UPPCL  
Shri Nived Veerapaneni, Advocate, UPPCL  
Shri Dhruv Tripathi, PTC  
Shri Deepak Raizada, UPPCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. During the course of hearing, learned counsels for the Petitioner and Respondents made detailed oral submissions in the matter and reiterated the submissions made in the pleadings.
3. Based on the request, parties are permitted to file their written submissions within three weeks with copy to the other side.

4. Subject to the above, the Commission reserved order in the matter.

**By order of the Commission**

**Sd/  
(T.D. Pant)  
Joint Chief (Law)**